

ACT NO. XIII OF 1919.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL]

*(Received the assent of the Governor General on the 17th
September, 1919.)*An Act further to amend the Sea Customs
Act, 1878.

VIII of 1878. **W**HEREAS it is expedient further to amend the
Sea Customs Act, 1878; It is hereby enacted
as follows:—

1. This Act may be called the Sea Customs Short title.
(Amendment) Act, 1919.

VIII of 1878. 2. Section 195 of the Sea Customs Act, 1878, Amendment
shall be re-numbered section 195 (1), and to the same of section 195,
section the following sub-section shall be added, Act VIII of
namely:— 1878.

“(2) In the case of goods which consist of drugs
or articles intended for consumption as
food, and in respect of which the taking
of samples for the purposes of this sub-
section may have been authorised by
general or special order of the Local
Government, the Customs-collector may
also in like circumstances take samples
thereof for submission to, and examina-
tion by, such officer of Government or
of a local authority as may be specified
in such order. The real value of all such
samples shall be paid to the owner by
the Customs-collector.”